

- (iv) After obtaining an undertaking from the driver, that he will comply with all traffic rules, an Identity Card-cum-Certificate of Registration in the format at Annexure-2 may be issued to him.
- (v) The issuing authority should consider the documents mentioned in Rule 4 of the CMV Rules, 1989 as evidence as to correctness of address and age.
- (vi) Only the owners should be permitted to drive such vehicles. Compliance to this requirement can be ensured by verifying the identity card-cum-registration certificate.
- (vii) The authority mentioned in sub-para (i) above may decide the routes and the maximum number of such vehicles that may move on such routes in a particular area.
- (viii) Not more than four passengers and a maximum of 50 kg of passengers' luggage should be allowed in a vehicle.
- (ix) Uniform colour-code-sky-blue, yellow or purple – should be used for the vehicles operating in different zones or municipalities.
- (x) The name, address and phone number of the driver should be displayed prominently on the vehicle.

3. A copy of the policy notified by the State Government and a copy of the rules notified by the Local Bodies/Committees may please be furnished to this Ministry for information and record.

Share of Uttarakhand in THDCIL

†*188. SHRI MAHENDRA SINGH MAHRA: Will the Minister of POWER be pleased to state:

(a) the locations in Uttarakhand where Tehri Hydro Development Corporation of India Ltd. (THDCIL) is setting up and proposes to set up its hydel power projects along with the names of associated companies;

(b) the percentage of share of the State Government fixed in THDCIL, at present;

(c) whether the ratio of State share was fixed between THDCIL and Uttar Pradesh before the creation of Uttarakhand;

(d) if so, whether the share of Uttar Pradesh was transferred to Uttarakhand after its creation; and

†Original notice of the question was received in Hindi.

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL) : (a) The details of Hydro Power Projects developed/proposed to be developed by THDCIL in Uttarakhand are given in the Statement (*See below*).

(b) The percentage of share fixed in THDCIL at the time of incorporation which continues till date, is as below:

Government of India	-	75%
Government of Uttar Pradesh	-	25%

(c) Yes, Sir. The equity percentage share was fixed between THDCIL and Uttar Pradesh before the creation of Uttarakhand.

(d) and (e) Share of Uttar Pradesh in the Tehri Hydro Development Corporation of India Ltd. (THDCIL) was not transferred to Uttarakhand after its creation since this was not possible under Section 47(3) of the Uttar Pradesh Reorganisation Act, 2000.

Statement

*Hydro Power Projects developed/proposed to be developed
by THDCIL in Uttarakhand*

Sl.No.	Name of Project/ Location (District)	IC (MW)	Associated Companies
Projects in operation			
1.	Tehri Hydro Power Project (HPP), Tehri	1000	The project has been promoted by THDCIL itself having equity participation by Government of India and GoUP in the ratio of 75:25
2.	Koteshwar Hydro Electric Project (HEP), Tehri	400	-do-
Projects Under Construction			
3.	Tehri Pump Storage Plant (PSP), Tehri	1000	-do-

Sl.No.	Name of Project/ Location (District)	IC (MW)	Associated Companies
4.	Vishnugad Pipalkoti HEP, Chamoli	444	-do-
DPR under Examination			
5.	Jelam Tamak HEP, Chamoli	108	Detailed funding arrangement and promoting companies to be associated with THDCIL, if any, will be finalised at the time of seeking Investment Approval.
Under Survey and Investigation			
6.	Malari Jelam HEP, Chamoli	65	-do-
7.	Karmoli HEP, Uttarkashi	140	-do-
8.	Jadganga HEP, Uttarkashi	50	-do-
9.	Bokang Bailing HEP, Pithoragarh	330	-do-

Follow-up action on the report of the Expert Committee on PRIS

*189. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government is aware of the report submitted on the National Panchayat Raj Day, 2013 by the Expert Committee on Leveraging Panchayati Raj Institutions (PRIs) for more efficient delivery of public Goods and Services.

(b) whether it is proposed to continue the follow-up work on the report initiated by the previous Government;

(c) if so, the present status thereof, particularly in relation to modifying CSS guidelines in accordance with the Cabinet Secretary's circular of 6 August, 2013; and

(d) the further steps proposed to be taken in this direction by Government ?

THE MINISTER OF PANCHAYATI RAJ (SHRI NITIN JAIRAM GADKARI):
(a) to (d) The Report of the Expert Committee on "Leveraging of Panchayati Raj for efficient Delivery of Public Goods and Services" was circulated to all the State Governments/